

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 209/MP/2017

Subject : Approval of transmission charges, transmission losses and other conditions for use of the 176.50 km double circuit 220 kV dedicated transmission line of Petitioner (ADHPL) from Prini (Generating station of ADHPL) to Nalagarh (Sub-station CTU).

Date of Hearing : 10.1.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : A D Hydro Power Ltd. (ADHPL)

Respondents : Everest Power Private Ltd. (EPPL) and 8 Others

Parties present : Shri Ankur Gupta, Advocate, EPPL
Ms. Swapna Seshadri, Advocate, HPPTCL and PSPCL
Ms. Neha Garg, Advocate, HPPTCL and PSPCL
Shri Hemant Singh, Advocate, Kanchenjunga Power Corporation Pvt. Ltd.
Shri Nishant Kumar, Advocate, Kanchenjunga Power Corporation Pvt. Ltd.

Record of Proceedings

Learned counsel for the petitioner submitted that the information sought by the Commission has been filed. The learned counsels for Kanchenjunga Power Corporation Pvt. Ltd. and Everest Power Private Ltd. sought some time to file their comments on the information filed by the petitioner and the petitioner also sought some time to submit its rejoinder to the respondent's comments.

2. Taking into consideration the request made by the parties, the Commission directed the respondents to file their reply on the information submitted by the petitioner by 25.1.2019 and the petitioner to file its response by 8.2.2019. The Commission also directed the parties to submit the information within the time specified and observed that no further time shall be granted.



3. With the agreement of all parties, it was decided that there would be no further hearing and the order would be passed based on the documents on records and submission of parties.

4. The Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

